

- (c) carry out such other non-statutory functions as may be delegated to the Authority/Chairman by the Central Government for the purposes indicated in (a) and (b) above.
- (xi) The IRA shall be free to determine its own procedures and will have powers to call for records, returns, notes, memoranda, data or any other material relevant to its working from official and non-official bodies and also hold discussions with them.
- (xii) The IRA will have its headquarter in Delhi and submit periodical reports to Government on various aspects of the insurance companies and on such other specific matters as may be called for by the Government from time to time.

Sd/-
(C.S.RAO)

Joint Secretary to the Government of India

ORDER

ORDERED that a copy of the Resolution be communicated to all concerned.

ORDERED also that the Resolution be published in the Gazette of India for general information.

Sd/-
(C.S.RAO)

Joint Secretary to the Government of India

PAPERS LAID ON THE TABLE

12.01 hrs.

Report of the Comptroller and Auditor General of India for the Year ended 31.3.95 and Record of Account etc.

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): I beg to lay on the Table -

- 1) A copy each of the following reports (Hindi and English versions) under article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 1996)-(Commercial) for the year ended the 31st March, 1995-Review of Accounts.
[Placed in Library See No. LT-167/96]
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 1996)-(Commercial) for the year

ended the 31st March, 1995-Comments on Accounts.

[Placed in Library See No. LT-168/96]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 3 of 1996)-(Commercial) for the year ended the 31st March, 1995-Audit Observations.

[Placed in Library See No. LT-169/96]

2. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Statement regarding review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1994-95.

- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor Genral thereon.

3. Statement (Hindi and English) Versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT-170/96]

4. A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- i) S.O. 213(E) published in Gazette of India dated the 19th March, 1996 notifying the Shree Industries Limited, Village Rajoda, Tehsil Bavla, Gujarat as a mill producing newsprint.

- ii) S.O. 393(E) published in Gazette of India dated the 5th-June, 1996 notifying the Rama Newsprint and Papers Limited, Barbodhan, Tehsil Olpad, Gujarat as a mill producing newsprint.

[Placed in Library See No. LT-171/96]

Report of Comptroller and Auditor General of India Union Government (No. 3 of 1996) for the year 1994-95. (Other Autonomous Bodies)

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM)

I beg to lay on the Table -

- 1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-